

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.321

IA(Com.A)- 182/2023, IA(Com.A)- 159/2023, IA(Com.A)- 160/2023

In

CP-199(ND)/2022

IN THE MATTER OF:

M/s. Reena Mahendru

.... **APPLICANT/PETITIONER**

Vs.

Lalit Airways Pvt Ltd. & Ors.

.... **RESPONDENT**

241-242

Order delivered on 08.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant

: Mr. Arun khatri Adv.

Mr. Kunal Tandon, Ms. Richa Sandilya Ms. Bhavna
Vijay Advs.

For the Liquidator

:

For the Respondent

:

ORDER

**IA(Com.A)-160/2023, IA(Com.A)-159/2023, IA(Com.A)-
182/2023:-**

Mr. Kunal Tandon, Ld. Counsel appears on behalf of the Petitioner.

Mr. Arun Khatri, Ld. Counsel appears on behalf of the Respondent.

One week further time granted to enable the Respondent to file written submissions, list of dates, events and issue based chart with relevant case laws as directed vide order dated 19.02.2024.

The Parties are directed to complete the pleadings in the main matter as well as in the Interlocutory Application, if not already completed within one week.

List for arguments **on 27.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Prakash Dubey

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)